

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 1076 - JK (LD) of 2025

DATED: - 21 - 01 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

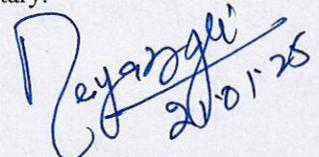
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 21.01.2025

No:-LAW-OIC/01/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

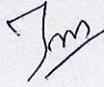

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 1076 - JK (LD) of 2025 dated 21.01.2025

S No.	Title of the Case	OIC
1	Case titled 'UT of Jammu and Kashmir Vs Mirjan Begum' arising out of FIR No. 103/2024 offence u/s 14-A of the Foreigners Act of P/S Ramban.	Sh. Om Parkash DySP HQRS Ramban.
2	Case titled 'UT of Jammu and Kashmir through SHO P/S Manjakote Vs Kashafat Hussain and Ors' arising out of FIR No. 76/2015 of P/S Manjakote.	Sh Tussif Ahmed, SDPO Manjakote.
3	Case FIR No 154/2022 U/S 307 IPC 7/27 A. Act 16, 18, 20, 39 UA(P) of P/S DH Pora.	Sh Daljeet Singh, SDPO DH Pora.
4	OA No. 797/2024 titled Mohammad Asif Versus UT of J&K and Others.	Mr. Monish Kumar Under Secretary, Home Department.



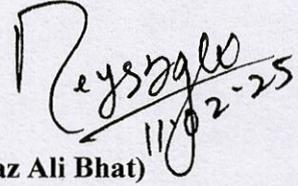
Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

CORRIGENDUM

Subject:- Corrigendum to Government Order No. 1076-JK(LD) of 2025, dated 21.01.2025.

Please read “**Syed Javeed Ahmad DySP Hqrs Shopian (Now SP)**” instead of “**Sh Daljeet Singh, SDPO DH Pora of District Kulgam**” appearing in Government Order No. 1076-JK (LD) of 2025 dated 21.01.2025 issued vide endorsement no. LAW-OIC/01/2025 dated 21.01.2025.

By Order.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer.

No:- LAW-OIC/02/2025

Dated:- 11 - 02 - 2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.